

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4065 of 2020**

Sabir Ansari @ Pinku **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Prashant Kr. Rahul, Advocate

For the State : Mr. Saket Kumar, A.P.P.

02/29.07.2020 Heard Mr. Prashant Kr. Rahul, learned counsel for the petitioner and Mr. Saket Kumar, learned A.P.P. for the State.

So far as Court fees as well as defect no. 5(e) are concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

The petitioner is an accused in connection with Mahuadanr P.S. Case No. 47/2019.

Extremists had come to the site of the informant and had demanded extortion money. They had also taken away the mobile of the informant. One of the witnesses has stated that both the extremists had disclosed their identity.

It appears that no money was delivered and the petitioner is in custody since 03.02.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Latehar in connection with Mahuadanr P.S. Case No. 47/2019.

(R. Mukhopadhyay, J.)